

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 604**  
**Appeal-60/252/ND/2023**

**IN THE MATTER OF:**

**Income Tax Officer, Ward 3(1), New Delhi**

**...APPELLANT**

**Vs.**

**ROC and Ors. (M/s. Arpana Tradex Pvt. Ltd.)**

**...RESPONDENT**

**Section**

**U/s 252**

**Order delivered on 15.02.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Appellant/IT Department**

**:Mr. Sanjay Kumar, Ms. Easha and Ms. Hemlata Rawat; Standing Counsels**

**For the Respondent**

**:Mr. Aditya Guha , Mr. Vaibhav Kumar and Mr. Pawan Kumar Chaturvedi for Resp no. 2-3**

**For the RoC**

**:Adv. Shankari Mishra, Adv. Himanshu**

**ORDER**

Ld. Counsel for the Income Tax Department is present. Proxy Counsel for the R2 & R3 is present and sought further time to file their reply. It is noticed that last date of hearing i.e. 04.01.2024 the last opportunity was given to the R2 & R3 for filing their reply. In the interest of justice and once again last opportunity is given to the R2 & 3 for filing reply, failing which the matter will be proceeded on the basis of material available on the record. List the matter on **18.04.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**